

(2023) 02 NCLT CK 0062

In the National Company Law Tribunal

Case No : CP(IB) No.142/Chd/Pb/2021

Radha Madhav Investments Pvt. Ltd Vs Vardhman Polytex Ltd ?

Date of Decision : 27-02-2023

Acts Referred:

Citation : (2023) 02 NCLT CK 0062

Hon'ble Judges : Harnam Singh Thakur, Member (J); Subrata Kumar Dash, Member (T)

Bench : Division Bench

Advocate : Apoorva Pandey, Sukriti Rai

Final Decision : Dismissed

Judgement

Vakalatnama has been filed by learned counsel for the petitioner/operational creditor vide Diary No. 00517/5 dated 27.02.2023. The same is taken on record. It is stated by learned counsel for the petitioner that he has received the entire amount claimed in the present petition, however, the interest component which is not claimed in the present petition is still pending qua the respondent/corporate debtor and on instructions she may be permitted to withdraw the present petition with liberty to seek appropriate remedy in accordance with law including the Law of Limitation for recovery of the said interest component. Keeping in view the statement of learned counsel for the petitioner, the present petition is dismissed as withdrawn with liberty aforesaid.